

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA Nos.31 & 32/PAN/2019
निर्धारण वर्ष / Assessment Years: 2011-12 & 2013-14

Shri Basappa Bhimappa Kadadi, Prop. Allamaprabhu Fertilizers, A/p Kallolli, Tq: Gokak, Dist. Belgaum- 591224. PAN : AGXPK8557H	Vs.	ITO, Ward-1, Gokak.
Appellant		Respondent

Assessee by : Shri Sateesh Nadagouda
Revenue by : Shri N. Shrikanth

Date of hearing : 09.11.2022
Date of pronouncement : 09.11.2022

आदेश / ORDER

PER INTURI RAMA RAO, AM:

These are the appeals filed by the assessee directed against the separate orders of Id. Commissioner of Income Tax (Appeals), Belagavi [‘the CIT(A)’] dated 30.10.2017 for the assessment years 2011-12 and 2013-14 respectively.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the above captioned appeals on the ground that the issues involved in these appeals stand settled under

the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 & 4 issued by the Pr. Commissioner of Income Tax, Hubli.

3. On the other hand, the ld. Department Representative had expressed no objection to permit the withdrawal of the appeals.

4. In the circumstances, I hereby grant permission to the appellant to withdraw the appeals. Accordingly, the above captioned appeals stands dismissed as withdrawn.

5. In the result, the appeals filed by the assessee stand dismissed as 'withdrawn'.

Order pronounced in the open Court on this 09th day of November, 2022.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 09th November, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), Belagavi.
4. The Pr. CIT, Belagavi.
5. DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.